

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

(2)

OA No. 427/99

New Delhi, this the 8th day of April, 1999

Hon'ble Shri T. N. Bhat, Member (J)  
Hon'ble Shri S.P.Biswas, Member (A)

Rajinder Singh,  
s/o Shri Harbans Singh,  
R/o 38, Site-IV, DDA Flats,  
Vikaspuri, New Delhi. ....Applicant

(By Advocate: Shri Gurmeet Singh)

Versus

The Chairman,  
Staff Selection Commission,  
Lodhi Road, New Delhi. ....Respondent

(By Advocate: None)

O R D E R (ORAL)

BY HON'BLE SHRI T.N.BHAT, MEMBER (J):

Heard the learned counsel for the applicant. This OA is patently barred by time as the cause of action arose to the applicant in the year 1993, when his representation dated 6.9.1993 (Annexure A-12), after receiving reply of the respondents dated 27.8.1993 from the Deputy Commissioner of Police (Annexure A-11), was not replied to by the respondents. The applicant ought to have come to the Tribunal within one year after the expiry of six months from the aforesaid representation. The applicant waited for more than five years.

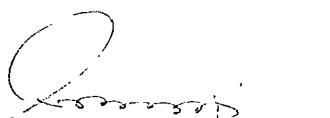
2. It appears that the applicant once again made a representation in the year 1998 which was replied to by the respondents on 19.6.1998. The applicant in the OA presses into aid the aforesaid reply for the purposes of limitation. We are convinced that this reply of the

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(3)

respondents, as at Annexure A-21, would not revive limitation. As held by the Apex Court in S.S. Rathore's case, repeated representations do not give fresh limitation.

3. Viewed as such, this OA is dismissed in limine as being barred by limitation.



(S.P. BISWAS)  
MEMBER (A)



(T. N. BHAT)  
MEMBER (J)

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